

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 171 of 2011

Dated: 5th December, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

M.S.E.D.C.L. ... Appellant (s)

Versus

M.E.R.C. &Anr Respondent (s)

Counsel for the Appellant (s) : Mr. Aditya Dewan

Counsel for the Respondent (s) : Ms. Sneha Venketaramani

ORDER

Ms. Sneha Venketaramani, learned counsel for the respondent undertakes to file Vakalatnama. She seeks four weeks' time to file reply. Accordingly, she is permitted to do so by 05.01.2012, after serving copy on the other side.

Post the matter on **12th January, 2012.**

In the meantime, the appellant is at liberty to file rejoinder.

**(Justice P.S. Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

rkt/ks